



2026:AHC:68031

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 8717 of 2026

Manchandra @ Ram Singh And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Devendra Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Devendra Singh, learned counsel for the applicants, and Shri B.P. Singh, learned AGA for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicants Manchandra @ Ram Singh and Sunil Kumar with a prayer to release them on bail in Case Crime No. 289 of 2025, under Sections 115(2), 352, 351(2) B.N.S. and 3/5(1) of Uttar Pradesh Prohibition of Unlawful Conversion of Religion Act, police station Khakhru, district Fatehpur.

3. It has been submitted by learned counsel for the applicants that the applicants are innocent and have been falsely implicated in this case due to ulterior motive. It is further submitted that nothing has been recovered from the possession of the applicants. The co-accused, Anil Kumar Paswan, from whose possession some incriminating articles are alleged to have been recovered, has already been enlarged on bail by a Coordinate Bench of this Court vide order dated 24.02.2026 passed in Criminal Misc. Bail Application No. 6833 of 2026. It is further submitted that only general allegations have been levelled against the applicants and other co-accused persons, namely that they assembled in the village and were asking the informant and other villagers to convert from Hinduism to Christianity by offering inducements of money. The applicants are languishing in jail since 20.1.2026 undertakes that they will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of

cases in the Court, there is no likelihood of any early conclusion of trial.

4. Per contra learned A.G.A. has opposed the prayer for bail of the applicants.

5. As per first information report, nothing has been recovered from the possession of the applicants. The co-accused, Anil Kumar Paswan, from whose possession some incriminating articles are alleged to have been recovered, has already been enlarged on bail by a Coordinate Bench of this Court vide order dated 24.02.2026 passed in Criminal Misc. Bail Application No. 6833 of 2026. Only general allegations have been levelled against the applicants and other co-accused persons, namely that they assembled in the village and were asking the informant and other villagers to convert from Hinduism to Christianity by offering inducements of money. The applicant are languishing in jail since 20.1.2026.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

7. Let the applicants- Manchandra @ Ram Singh and Sunil Kumar involved in the aforesaid case crime shall be released on bail on their furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicants shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicants shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicants shall file an undertaking to the effect that they shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicants shall remain present before the trial court on each date fixed, either personally or through their counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

March 30, 2026
Sumaira

(Jitendra Kumar Sinha,J.)